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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 8587/2024 & CM APPL. 35142/2024 (interim relief),
35143/2024 (exemption)

RONAK KHATRI & ORS.

..... Petitioners

Through: Mr. Ankur Singh Mavi & Mr. Umesh
Kumar, Advocates.

versus

UNIVERSITY OF DELHI AND ANR.

..... Respondents

Through: Mr. Mohinder J.S. Rupal & Mr.
Hardik Rupal, Advocates (through
Vc).

CORAM:

HON'BLE MR. JUSTICE AMIT SHARMA

ORDER

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12.06.2024

1. Learned counsel enters appearance on behalf of respondent Nos. 1 and 2 and on instructions, submits that the necessary provisions with regard to water cooler/drinking water are in existence.
2. This Court is of the opinion that the Bar Council of India and Dean Student's Welfare, Delhi University are necessary parties to the present petition.
3. Accordingly, let a Court notice be issued to the Secretary, Bar Council of India and Dean Student's Welfare, Delhi University, through all permissible modes including electronic mail, if any, for the next date of hearing.
4. In the meantime, Mr. Rajesh Mishra, Advocate (9811648449/



9910002221) is appointed as *amicus curiae*. Registry is directed to supply a copy of the paperbook to Learned *amicus curiae*.

5. Keeping in view the issues raised in the present petition, it is imperative that a meeting be convened amongst all the stakeholders, i.e., Dean Student's Welfare, Delhi University, Dean Faculty of Law, Petitioner No. 2 and the Learned *amicus curiae* appointed by this Court with regard to assessing the facilities provided to the students with regard to the water coolers/provision for purified drinking water as well as the other infrastructural facilities including the availability of Wi-Fi services.

6. Let the meeting be convened with the mutual convenience of the parties within 01 week from today. Mr. Mohinder J.S. Rupal, learned counsel appearing on behalf of respondents Nos. 1 and 2 shall coordinate the same with the aforesaid stakeholders and a report with regard to the same be placed on record before the next date of hearing.

7. List on 04.07.2024, before the Roster Bench.

8. Order be uploaded on the website of this Court *forthwith*.

AMIT SHARMA, J
(VACATION JUDGE)

JUNE 12, 2024/bsr

Click here to check corrigendum, if any